
(2020) 07 SEBI CK 0031

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 184, 185 Of 2020, Appeal (L) No. 198 Of 2020

Kalpana Gupta

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 16-07-2020

Acts Referred:

Citation : (2020) 07 SEBI CK 0031

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Shantanu Mitra, Kevic Setalvad, Mihir Mody, Shehaab Roshan, K Ashar

Judgement

1. We have heard Shri Shantanu Mitra, learned counsel for the appellant and Mr. Kevic Setalvad, learned senior counsel for the respondent through

video conference. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.